GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

RAJYA SABHA

UNSTARRED QUESTION NO. 1347

TO BE ANSWERED ON THURSDAY, THE 28TH JULY, 2022

Development of judicial infrastructure

1347. Shri Iranna Kadadi:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the details of the Centrally Sponsored Schemes for the development of infrastructure facilities in the judiciary;
- (b) the number and details of subordinate courts which have been covered and those which are likely to be covered under the Scheme; and
- (c) the funds provided and the results achieved under the Scheme during each of the last three years and the current year, State-wise particularly in Karnataka?

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a) & (b): The primary responsibility of development of infrastructure facilities for judiciary rests with the State Governments. To augment the resources of the State Governments, the Union Government has been implementing a Centrally Sponsored Scheme for Development of Infrastructure Facilities for Judiciary by providing financial assistance to State Governments / UTs in the prescribed fund sharing pattern between Centre and States. The Scheme is being implemented since 1993-94. It covers the

construction of court buildings and residential accommodations for Judicial Officers of District and Subordinate Judiciary. The Scheme has been extended from 2021-22 to 2025-26 with a budgetary outlay of Rs. 9,000 crore including Central share of Rs. 5,307 crore. Besides the construction of Court Halls and Residential Quarters, the Scheme now also covers the construction of Lawyers' Halls, Digital Computer Rooms and Toilet Complexes in the District and Subordinate Courts. A sum of Rs. 9,013 crore has been released under the Scheme so far since its inception, out of which Rs. 5,569 crore (61.78) %) has been released since 2014-15. The aim of the scheme is to supplement the resources of the State Governments. The project-wise allocation is not made under the scheme. However, as per the records made available by State Governments on Nyaya Vikas portal, 2677 court halls and 1659 Residential Units are under construction and 431 court halls and 541 residential units are proposed for construction as on 30.06.2022. From inception of the scheme and upto 2014-15, total number of 15818 court halls and 10211 residential units were available. However, as on 30.06.2022 total number of 20993 court halls and 18502 residential units are available.

(c): The statement of funds released to all States including the State of Karnataka during the last three Financial Years and the current year *vis-à-vis* the number of completed Court Halls & Residential Units as per the information made available by the High Courts is at *Annexure*. It may seen that for the State of Karnataka funds to the tune of Rs.100.76 cr were released against which 331 court halls and 119 residential units were completed during last 3 years and the current year.

Annexure

SATEMENT REFERRED TO IN REPLY TO PART (C) OF RAJYA SABHA UNSTARRED QUESTION NO 1347 FOR ANSWER ON 28.07.2022 REGARDING DEVELOPMENT OF JUDICIAL INFRASTRUCTURE

SI. No.	State		Court Halls Completed in 2019-20	Residential Units Completed in 2019-20		Court Halls Completed in 2020-21	Residential Units Completed In 2020-21	Release in 2021-22	Court Halls Completed in 2021-22	Residential Units Completed in 2021-22	Release in 2022-23	Court Halls completed in 2022-23	Residential Units Completed in 2022-23
1.	Andaman & Nicobar Islands	0.17	2	0	0.35	0	0	0.00	0	0		0	0
2.	Andhra Pradesh	20.00	3	0	10.28	0	2	0.00	3	2		4	2
3.	Arunachal Pradesh	2.69	0	0	5.00	0	0	4.09	0	0		0	0
4.	Assam	36.54	18	11	25.00	0	0	27.40	0	0		0	0
5.	Bihar	87.62	51	24	65.72	24	12	0.00	31	36		0	0
6.	Chandigarh	0.00	0	0	0.00	0	0	0.00	0	0		0	0
7.	Chhattisgarh	19.83	0	8	7.84	18	2	0.00	8	22		2	11
8.	Dadra & Nagar Haveli	0.00	0	0	0.00	0	0	0.00	0	0		0	0
9.	Daman and Diu	0.00	0	0	0.00	0	0	0.00	0	0		0	0
0.	Delhi	48.52	54	0	45.00	24	0	30.00	0	0		44	0
11.	Goa	4.06	28	0	3.80	0	0	3.20	0	0		0	0
12.	Gujarat	16.49	0	0	13.50	0	0	0.00	0	0		0	0
13.	Haryana	14.06	0	0	22.00	8	0	0.00	14	4		0	56
14.	Himachal Pradesh	5.72	0	0	5.50	0	0	0.00	3	0		0	0
15.	Jammu & Kashmir	10.00	5	5	0.00 6.65	1	1	0.00 20.00	0	0		0	0
16.	Jammu & Kashmir (UT)	5.00		5									
17.	Jharkhand	13.74	39	0	9.05	0	0	6.00	0	0		0	0
18.	Karnataka	44.04	154	82	29.72	65	21	27.00	87	9		25	7
19.	Kerala	15.82	0	0	13.00	15	0	50.00	0	0		0	0
20.	Ladakh	0.00	0	0	0.00	0	0	0.00	0	0		0	0
21.	Lakshadweep	0.00	0	0	0.00	0	0	0.00	0	0		0	0

22.	Madhya Pradesh	66.90	32	73	45.60	34	104	55.00	22	20		0	22
23.	Maharashtra	61.09	182	24	23.11	0	0	18.00	0	1		0	0
24.	Manipur	9.66	0	0	5.00	0	0	0.00	0	0		0	0
25.	Meghalaya	22.85	0	0	7.71	0	0	28.02	0	0		0	0
26.	Mizoram	5.24	0	2	5.00	0	0	9.50	0	0		0	0
27.	Nagaland	3.42	0	1	5.00	0	0	13.27	0	0		0	0
28.	Odisha	35.69	53	24	0.00	35	14	0.00	51	25		0	2
29.	Puducherry	3.31	0	0	0.00	7	6	0.00	0	0		0	0
30.	Punjab	39.78	34	0	16.48	7	9	16.50	0	0		0	0
31.	Rajasthan	64.21	70	28	29.90	43	7	41.50	15	18		1	6
32.	Sikkim	2.78	1	0	2.95	0	0	0.00	0	0		0	0
33.	Tamil Nadu	38.71	42	24	18.17	50	10	35.66	8	6		23	17
34.	Telangana	5.65	10	1	16.00	12	0	0.00	12	0		0	0
35.	Tripura	18.82	0	0	7.74	0	0	0.00	10	0		0	0
36.	Uttar Pradesh	169.66	55	21	111.00	0	0	219.00	150	75		10	0
37.	Uttarakhand	28.50	0	0	5.86	0	0	80.00	6	7		0	0
38.	West Bengal	61.43	8	17	31.07	0	0	0.00	0	0		0	0
	Total	982.00	841	345	593.00	343	188	684.14	420	225	109	109	123